

Construction of a Yatri Niwas at Jodhpur

971. SHRI B. L. PANWAR: Will the Minister of TOURISM be pleased to state:

(a) whether the Central Government are considering construction of a Yatri Niwas at Jodhpur, for the development of tourism so as to serve as a gateway for the development of tourism in Jaisalmer; and

(b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS AND THE MINIS-TER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) No, Sir.

(b) Does not arise.

Production of Steel by SAIL

972. SHRI ASHWANI KUMAR: Will the Minister of STEEL AND MINES be pleased to state the net production of iron and steel materials, including quantities of final products made out of inter plant transfer of intermediate products but excluding quantities of such intermediate products, in all the SAIL plants, including IISCO, during the last three years viz. 1987-88, 1988-89 and 1989-90?

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): The net production of Iron & Steel of SAIL including IISCO is as given below:

(Quantity in 000' tonnes)

Year	Pig Iron	Steel
1987-88	1202.7	6291.4
1988-89	1008.7	6825.8
1989-90	1233.6	6550.0

Supply of Re-Rollable Steel Materials by SAIL

973. SHRI ASHWANI KUMAR: Will the Minister of STEEL AND MINES be pleased to state:

(a) what is the quantity and value of re-rollable steel materials supplied by SAIL to the steel re-rolling units which do not possess Carry on Business (COB) Licence or industrial licence and employ more than fifty persons during the years 1987-88, 1988-89 and 1989-90; and

(b) what is the unitwise quantity and value of re-rollable steel material supplied by SAIL to the steel re-rolling units located at Khanna in Punjab possessing neither Carry on Business (COB) Licence nor industrial licence but employing more than fifty persons, during the years 1987-88, 1988-89 and 1989-90?

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) and (b) Re-rollable steel materials are distributed by SAIL as per the existing Distribution Guidelines of the Joint Plant Committee. The Guidelines require a consumer to declare his manufacturing licence registration number of the unit using the material. Data regarding supplies are not maintained by SAIL on the basis of the status of re-rolling units.

Changes suggested by BIFR in Sick Industrial Companies (Special Provisions) Act, 1985

974. SHRI KAMAL MORARKA:
SHRI YASHWANT SINHA:

Will the Minister of FINANCE be pleased to state:

(a) whether BIFR has suggested changes in the Sick Industrial Companies (Special Provisions) Act, 1985 to make the Act more effective; and

(b) if so, what is Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b) Certain amendments suggested by BIFR to the Sick Industrial Companies (Special Provisions) Act, 1985 have been noted for consideration whenever amendments pertaining to the Act are taken up.

Banking the export of Chromite

975. SHRI KAMAL MORARKA:
SHRI YASHWANT SINHA:

Will the Minister of COMMERCE be pleased to state:

(a) whether requests have been received from State Governments for banning the export of chromite;

(b) if so, the details thereof; and

(c) what is Central Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI ARANGIL SREEDHARAN):

(a) and (b) The Chief Minister of Orissa had written to the Minister of Steel and Mines requesting for a ban on export of Chrome Ore from Orissa in view of the limited reserves.

(c) It would not be advisable to totally ban export of Chrome ore. However, restriction both in respect of specifications and quantity of export imposed. Export of (i) Chrome Ore Lumps with Cr_2O_3 not exceeding 38 per cent, and

(ii) Low Silica Friable/Fine Ore with Cr_2O_3 not exceeding 52 per cent and Silica exceeding 4 per cent, is allowed through MMTC Chrome Ore and Concentrates of specifications other than these are banned for export.

976. [Transferred to the 21st May, 1990].

लेखा परीक्षा तथा केन्द्रीय राजस्व के निदेशक का पाकिस्तान का दौरा

977. श्रीमती सत्या बहिन : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) दिसम्बर, 1989 में लेखा परीक्षा तथा केन्द्रीय राजस्व-II (डीएसआर) के निदेशक को किस प्रयोजन तथा कितनी अवधि के लिए पाकिस्तान भेजा गया ; और

(ख) क्या वह सरकारी कार्य के पूरा हो जाने के पश्चात् भी पाकिस्तान रहे थे ; यदि हाँ, तो कितनी अवधि तथा, किस प्रयोजन के लिए रहे थे ?

वित्त मंत्रालय में उपसत्री (श्री अनिल शास्त्री) : (क) लेखा परीक्षा तथा केन्द्रीय राजस्व II के निदेशक को मिशन (इस्लामाबाद और कराची) तथा इण्डियन एयरलाइन्स स्टेशनों (कराची और लाहौर) की स्थानीय लेखा परीक्षा के लिए लेखा परीक्षा दल के प्रमुख के रूप में भेजा गया था। उन्होंने 6 दिसम्बर, 1989 से 5 जनवरी, 1990 तक लेखा परीक्षा दल के कार्य का पर्यवेक्षण किया।

(ख) जी हाँ, इण्डियन एयरलाइन्स की उड़ानें रद्द हो जाने तथा पी०आर्डी०ए० के वायुयानों में सीटें उपलब्ध न होने के कारण निदेशक सहित लेखा परीक्षा दल को दो दिन अर्थात् 5 और 6 जनवरी, 1990 को लाहौर में प्रज्वरन रुकना पड़ा। वे 7-1-1990 को भारत वापस आये।

Enquiry against suspended employees of Indian Institute of foreign trade

978. SHRI RAJNI RANJAN SAHU:
Will the Minister of COMMERCE be pleased to state:

(a) the number of employees of the Indian Institute of Foreign Trade who are under suspension for more than five years;

(b) the reasons for keeping them under suspension for such a long